

Serial No. of Ord.	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4.	3.10.94.	<p>Heard Petitioner's counsel and Mr. Akshya Kumar Mishra for the Respondents who objects to the publication of results.</p> <p>Admittedly, the preliminary examination were over as far back as on 26.6.1994. By an interim order, publication of results of the preliminary examination was prohibited by this Tribunal. As the petitioner will have to appear for the final examination if they are otherwise qualified even after passing in the preliminary test, it is only necessary that they should be made aware of the results of the preliminary examination. That being so vacating the interim order, we direct the U.P.S.C. to publish the results of the preliminary examination with regard to the petitioner within 10 days from the date of receipt of a copy of this order. Hand over a copy of this order to learned counsel for both sides. Mr. Akshya Ku. Mishra shall intimate to the UPSC accordingly forthwith. Application is disposed of accordingly.</p> <p style="text-align: right;">/s/</p> <p>Vice-Chairman Member (Admn.)</p>	<p>A copy of order</p> <p>A copy of the Order may be given to both the counsels</p> <p>App. 10.94 2.0 G</p> <p>A copy of Order may be sent to the App. 10.94 by post.</p> <p>13/11/94</p> <p>S.O. (T)</p>